



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA No. 424/2020**

New Delhi, this the 13<sup>th</sup> February, 2020

**HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Dinesh  
 Aged 62 Years, Group C, Post FW  
 S/o Randhir Singh  
 C-71, Sawami Sardhanand Park  
 Delhi- 110042

(By Advocate: Sh. J. S .Mann)

....Applicant

**Versus**

1. The Commissioner (North DMC)  
 Dr. Shyama Prasad Mukherjee  
 Civic Centre, Jawahar lal Nehru Marg  
 New Delhi- 110002
2. Deputy Chief Accountant (North DMC)  
 Civil Line Zone, 16 Rajpur Road, Delhi-54
3. Deputy Chief Accountant (PF), (North DMC)  
 Dr. Shyama Prasad Mukherjee Civil Centre  
 Third Floor, Jawahar lal Nehru Marg  
 New Delhi- 110002

....Respondents

(By Advocate: None)

**ORDER (ORAL)**

The applicant retired after reaching the age of superannuation on 30.09.2017. Thereafter, he was issued Pension Payment Order No. CL/2017/SEPT/HLTH/SAP/159 on 12.10.2017. However, he has only received GPF and leave



encashment till date. He has not yet received retirement gratuity as well as capitalized value of pension. To this effect, he has given a legal notice dated 18.05.2019 to the respondents.

2. This OA is disposed at admission stage without going into the merit of the case by directing the respondents to decide the representation of the applicant by passing a reasoned and speaking order as per rule and law on the legal notice within a period of three months from the date of receipt of certified copy of this order.
3. No order as to costs.

**(Aradhana Johri)**  
**Member (A)**

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